

IN THE INCOME TAX APPELLATE TRIBUNAL  
PUNE BENCH "B", PUNE

BEFORE SHRI INTURI RAMA RAO, ACCOUNTANT MEMBER  
AND  
SHRI VINAY BHAMORE, JUDICIAL MEMBER

आयकर अपील सं. / ITA No.1368/PUN/2023

Renewed Hope Community Trust, 42, Vignaharta Enclave, Matheran Road, New Panvel, Navi Mumbai, Tal Panvel, Raigad – 410 206 Maharashtra PAN : AAETR5822R	Vs.	ITO (Exemptions) Thane
Appellant		Respondent

Assessee by : Shri Navin &  
Shri Rohan Dedhia  
Revenue by : Shri Ajay Kumar Keshari  
Date of hearing : 23.04.2024  
Date of pronouncement : 23.04.2024

**आदेश / ORDER**

**PER INTURI RAMA RAO, AM:**

This is an appeal filed by the assessee directed against the order of CIT (Exemption), Pune dated 23.10.2023 denying the registration u/s.12A(1)(ac)(iii) of the Income-tax Act, 1961.

2. At the outset, we find the ld. AR for the appellant filed a letter dated Nil 12.03.2024 seeking permission to withdraw the above captioned appeal for the reasons mentioned therein.

3. On the other hand, the Id. Department Representative had expressed no objection to permit the withdrawal of the appeal.

4. In the circumstances, we hereby grant permission to the appellant to withdraw the appeal. Accordingly, the above captioned appeal stands dismissed as withdrawn.

5. In the result, the appeal filed by the assessee is dismissed as withdrawn.

Order pronounced on this 23<sup>rd</sup> day of April, 2024.

**Sd/-**  
**(VINAY BHAMORE)**  
**JUDICIAL MEMBER**

**Sd/-**  
**(INTURI RAMA RAO)**  
**ACCOUNTANT MEMBER**

पुणे / Pune; दिनांक / Dated : 23<sup>rd</sup> April, 2024

*Satish*

**आदेश की प्रतिलिपि अग्रेषित / Copy of the Order forwarded to :**

1. अपीलार्थी / The Appellant.
2. प्रत्यर्थी / The Respondent.
3. The Pr.CIT concerned
4. विभागीय प्रतिनिधि, आयकर अपीलीय अधिकरण, "B" बेंच,  
पुणे / DR, ITAT, "B" Bench, Pune.
5. गार्ड फ़ाइल / Guard File.

आदेशानुसार / BY ORDER,

// True Copy //

Senior Private Secretary  
आयकर अपीलीय अधिकरण, पुणे / ITAT, Pune